

MINUTES OF THE MEETING No. 32/10 dated 4.11.2009 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

The Committee first considered minutes of the ALC Meeting No.31/10 for confirmation and confirmed and adopted the same without any change.

Case No A-125 NC No.32/10 Dated 4.11.09	M/ s Surya International, F.No.01/83/50/17 /AM08/DES-IV RLA F.No.08/24/40/347/AM07 Lic.No.0810064076 dated 3.4.07
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSl). Accordingly the case may be re-listed on 2.12.2009.

Case No M-162 NC No.32/10 Dated 4.11.09	M/ s Param Wood Moulding (P) Ltd, Mumbai F.No.01/83/50/112 /AM06/DES-IV RLA F.No.03/95/40/520/AM06 Lic.No.0310355071 dated 10.11.2005
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The Committee re considered the case as per agenda in view of the RLA's letter dated 26.6.09 and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 4.11.2009 insupersession of the decision taken in N.C Meeting No.49/09 scheduled for 4.3.2009 (held on 24.3.2009) in Case No.M-420, as under:-

Export Item	Qty.	Import Item	Qty.
Finished Wooden Moulding	1 CBM	1. Chemcially treated and seasoned wood of relevant species in the form of Planks of various thickness, width and length 2. PU MATT top coat 3. PU sealer 4. PU Hardener 5. Coloured transparent putty 6. PVC based decorative foil	1.4 CBM 7.5 Kg 15 Kg 11.24 Kg 39.00 Kg 1.02 Sq. Mtr./Sq.mtr. content

The CIF value of import items at Sr.No.2,3,4 & 5 together should not exceed 15% of the FOB value.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-163 NC No.32/10 Dated 4.11.09	M/ s Raj Petro Specialties (P) Ltd, Mumbai F.No.01/85/162/55 /AM10/DES-IV RLA F.No.03/95/40/131/AM10
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The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div.) forwarded vide their U.O. No.46011/24/2009-PC-II dated 20.10.2009 as under:-

Export Item	Qty.	Import Item	Qty.
White Petroleum Jelly <u>Technical specifications:</u> Melting Point deg C 56+/-2 Congealing Point deg C 54+/-1 Consistency @ 25 deg C 110+/-5	1 Kg	1. Base Oil 2. Paraffin Wax 3. Micro Crystalline Wax	0.630 Kg 0.230 Kg 0.140 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 32/83-ALC1/2009 **MEETING DATE** : 04.11.2009

1	Case No.: 9/45/87-ALC1/2006	Party Name:A.R.THERMOSETS PVT.LTD	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status: Case Deferred
	HQ File :01/87/050/00871/AM07/	RLA File :06/81/040/00019/AM07/	Lic.No/Date:0610011625 05.01.2007	Defer Date:02.12.2009
	Decision : The Committee considered the case as per agenda and decided refer the application to Deptt. of PNG and also to Deptt. of C&PC(PC.Div.) for comments and defer the case for four weeks. Accordingly the case may be re-listed on 2.12.2009.			

2	Case No.: 465/24/83-ALC1/2007	Party Name:SUMAX ENGINEERING P.LTD	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status: Case Approved
	HQ File :01/83/050/01326/AM07/	RLA File :09/24/040/00514/AM07/	Lic.No/Date:0910029624 09.03.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 4.11.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Abrasive Disc	1 No.	Rel. Abrasive Sheet of Rel. Thickness	1.15 Sq.Mtr./Sq. Mtr. content in export
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

3	Case No.: 978/24/83-ALC1/2007	Party Name:A.R.THERMOSETS PVT.LTD	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status: Case Deferred
	HQ File :01/83/050/00996/AM08/	RLA File :06/81/040/00009/AM08/	Lic.No/Date:0610012221 21.08.2007	Defer Date:02.12.2009

Decision : The Committee considered the case as per agenda and decided refer the application to Deptt. of PNG and also to Deptt. of C&PC(PC.Div.) for comments and defer the case for four weeks. Accordingly the case may be re-listed on 2.12.2009.

4	Case No.:6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status:Case Deferred
	HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:02.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.12.2009.			

5	Case No.:27/22/83-ALC1/2008	Party Name:FAITH INDUSTRIES PVT. LTD	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status:Case Deferred
	HQ File :01/83/050/00702/AM09/	RLA File :08/24/040/00082/AM09/	Lic.No/Date:0810074122 21.08.2008	Defer Date:02.12.2009
	Decision : The Committee considered the case as per agenda and decided to refer the application to Deptt. of C&PC(PC.Div) and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 2/12/2009.			

6	Case No.:2/36/83-ALC1/2008	Party Name:EMAMI LIMITED,	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status:Case Deferred
	HQ File :01/83/050/00993/AM09/	RLA File :02/24/040/00189/AM09/	Lic.No/Date:0210119982 20.11.2008	Defer Date:02.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 8/9/2009 by DC(SSi). Accordingly the case may be re-listed on 2.12.2009..			

7	Case No.:3/49/83-ALC1/2008	Party Name:MANIPAL PRESS LIMITED,	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status:Case Deferred
	HQ File :01/83/050/01319/AM09/	RLA File :07/21/040/01159/AM09/	Lic.No/Date:0710063161 19.02.2009	Defer Date:02.12.2009
	Decision : The Committee considered the case as per agenda. The Committee noted that Department of Economic Affairs (Currency & Coinage) vide letter No.3/15/2009-Cy.II dated 26/10/2009 addressed to Jt. Secretary (BO&A), Deptt. of Financial Services sought the comments and endorsed the copy to this Department for information. The Committee decided to issue letter to Deptt. of Financial Service for providing comments. Accordingly the case may be re-listed on 2.12.2009. Letter sent to D/o Financial Service on 10.11.09 by this office.			

8	Case No.:7/8/83-ALC1/2009	Party Name:INDIAN CORK INDUSTRIES	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status:Case Deferred
	HQ File :01/83/050/00107/AM10/	RLA File :05/24/040/00742/AM09/	Lic.No/Date:0510237309 27.02.2009	Defer Date:02.12.2009

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 11/9/2009 issued by this office. Reminder issued on 12.10.09. Accordingly the case may be re-listed on 2.12.2009.

9	Case No.:10/8/83-ALC1/2009	Party Name:SAVITA POLYMERS LTD.	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status:Case Approved
	HQ File :01/83/050/00110/AM10/	RLA File :03/95/040/00606/AM09/	Lic.No/Date:0310509829 02.03.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div.) forwarded vide their U.O. No.46011/49/2009-PC.II dated 15.10.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Oxidized PE Wax	1 Kg	Polyethylene Wax	0.98 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

10	Case No.:29/1/81-ALC2/2009	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status:Case Approved
	HQ File :01/81/050/00797/AM09/	RLA File :03/95/040/00987/AM09/	Lic.No/Date:0310511517 16.03.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 4.11.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Plate Care-GP (Plate Cleaner GP) Containing	1.00 Litre	1. Naptha (Petroleum) hydro treated Heavy (EPFS 20)	0.2763 Ltr.
	i) Naptha (Petroleum) hydro treated Heavy (EPFS 20) – 0.275 Ltr.		2. Edelex Oil (additive) (Lube Oil)	0.03517 Kg
	ii) Edelex Oil (additive) (Lube Oil) – 0.035 Kg		3. Hydro carbon (Solvent C 9)	0.1658 Ltr.
	iii) Hydro carbon (Solvent C 9) – 0.165 Ltr.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:4/2/83-ALC1/2009	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status:Case Approved
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11	HQ File :01/83/050/01362/AM09/	RLA File :03/95/040/00901/AM09/	Lic.No/Date:0310511814 17.03.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt., of C&PC(PC.Div.) forwarded vide their U.O. No.46011/38/2009/PC-II dated 16.10.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Textile Lubricant	1 Kg	1. Base Oil (SN 150) 2. Heavy Alkylate Benzene 3. Emulsifier (Ethoxylated Nonyl Phenol)	0.643 Kg 0.349 kg 0.045 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

12	Case No.:8/2/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status:Case Deferred
	HQ File :01/83/050/01366/AM09/	RLA File :03/94/040/01094/AM09/	Lic.No/Date:0310512052 18.03.2009	Defer Date:18.11.2009
	Decision : The Committee considered the case as per agenda. The representative of the Deptt. of C&PC present in the meeting and in view of the written comments offered by him, the Committee decided refer the case to DC(SSi) and defer consideration of the case for two weeks. Accordingly the case may be relisted on 18.11.09			

13	Case No.:27/2/83-ALC1/2009	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status:Case Deferred
	HQ File :01/83/050/01385/AM09/	RLA File :03/94/040/00494/AM09/	Lic.No/Date:0310512669 23.03.2009	Defer Date:18.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L issued on 8/6/2009 by Deptt. of C&PC (PC.Div.). Reminder dated 13.8.09 issued by this office. Accordingly the case may be re-listed on 18.11.2009. Final reminder issued on 12.10.2009.			

14	Case No.:36/7/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status:Case Deferred
	HQ File :01/83/050/00099/AM10/	RLA File :03/94/040/00071/AM10/	Lic.No/Date:0310518796 07.05.2009	Defer Date:18.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.11.2009.			

Case No.:21/8/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:32/83-ALC1/2009	Status:Case Deferred
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15			04.11.2009	
	HQ File :01/83/050/00121/AM10/	RLA File :10/24/040/00142/AM09/	Lic.No/Date:1010033624 12.05.2009	Defer Date:02.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.12.2009.			

16	Case No.:23/8/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status:Case Deferred
	HQ File :01/83/050/00123/AM10/	RLA File :09/24/040/00043/AM10/	Lic.No/Date:0910037903 13.05.2009	Defer Date:18.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L issued on 18/6/2009 by Deptt. of C&PC (Chem.Div.) followed by reminder dated 13.8.09. The Committee decided to issue final reminder to the firm. Accordingly the case may be re-listed on 18.11.2009. Final reminder issued on 30.10.09.			

17	Case No.:2/10/83-ALC1/2009	Party Name:SUPREME IMPEX	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status:Case Deferred
	HQ File :01/83/050/00145/AM10/	RLA File :05/24/040/00743/AM09/	Lic.No/Date:0510241852 20.05.2009	Defer Date:02.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 2.12.2009.			

18	Case No.:13/17/87-ALC1/2009	Party Name:PARAM WOOD MOULDING PVT. LTD.	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status:Case Deferred
	HQ File :01/87/050/00129/AM10/	RLA File :03/95/040/00122/AM10/	Lic.No/Date:0310522892 05.06.2009	Defer Date:02.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/L dated 16/9/2009 and reminder dated 16.10.2009. The Committee decided to issue reminder to the firm for providing the information. Accordingly the case may be re-listed on 2.12.2009.			

19	Case No.:6/12/83-ALC1/2009	Party Name:FAITH INDUSTRIES PVT. LTD	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status:Case Deferred
	HQ File :01/83/050/00197/AM10/	RLA File :08/24/040/00037/AM10/	Lic.No/Date:0810080529 08.06.2009	Defer Date:18.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments awaited from the Deptt. of C&PC(PC.Div.) Accordingly the case may be re-listed on 18.11.2009.			

	Case No.:9/14/83-ALC1/2009	Partv Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:32/83-ALC1/2009	Status:Case
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20			04.11.2009	Deferred
	HQ File :01/83/050/00243/AM10/	RLA File :10/24/040/00020/AM10/	Lic.No/Date:1010034136 23.06.2009	Defer Date:02.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.12.2009.			

21	Case No.:14/15/83-ALC1/2009	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status:Case Deferred
	HQ File :01/83/050/00265/AM10/	RLA File :02/24/040/00042/AM10/	Lic.No/Date:0210128526 02.07.2009	Defer Date:02.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 2.12.2009.			

22	Case No.:21/15/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status:Case Approved
	HQ File :01/83/050/00272/AM10/	RLA File :04/24/040/00049/AM10/	Lic.No/Date:0410105869 03.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.7/265/09-TSW/ dated 3.11.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Solder Paste OM 345 (Combination of Paste Flux 11.5% and 88.5% Tin Alloy Powder consisting of Tin 96.5%, Silver 3%, Copper 0.5%).	1 Kg	1. Tin Alloy Powder SAC 305 T 3 (Tin Alloy Powder with the combination of Tin 96.5%, Silver 3% and Copper 0.5%) 2. Paste Flux OM 345 (Paste Flux – OM 345)	0.893 Kg 0.116 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

23	Case No.:22/15/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status:Case Deferred
	HQ File :01/83/050/00273/AM10/	RLA File :04/24/040/00037/AM10/	Lic.No/Date:0410105873 03.07.2009	Defer Date:02.12.2009
	Decision : The Committee considered the case as per agenda. Department of DIPP forwarded the written comments vide U.O.No.7/265/09-TSW dated 5.10.2009 and given by the representative of DIPP in the meeting to call for following information: “ The content of Isopropyl Alcohol in the export product”			

. Accordingly the case may be re-listed on 2.12.2009

24	Case No.:25/15/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status:Case Deferred
	HQ File :01/83/050/00276/AM10/	RLA File :03/94/040/00270/AM10/	Lic.No/Date:0310527387 06.07.2009	Defer Date:02.12.2009
Decision : The Committee considered the case as per agenda and noted that endorsement copy of reply from the firm has been received on 7/10/2009 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 2.12.2009				

25

Case No.: 28/15/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status: Case Approved
HQ File :01/83/050/00279/AM10/	RLA File :03/94/040/00278/AM10/	Lic.No/Date:0310527453 06.07.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DC(SS1) forwarded vide their U.O. No.23(1)2009/Chem dated 15.10.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Native Spearmint Oil Indian natural (2600) Blend.	1 Kg	L Carvone	0.2525 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

26	Case No.:30/15/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status:Case Deferred
	HQ File :01/83/050/00281/AM10/	RLA File :10/24/040/00033/AM10/	Lic.No/Date:1010034395 08.07.2009	Defer Date:02.12.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.12.2009.				

27	Case No.:31/15/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status:Case Deferred
	HQ File :01/83/050/00282/AM10/	RLA File :10/24/040/00041/AM10/	Lic.No/Date:1010034397 08.07.2009	Defer Date:02.12.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board.				

Accordingly the case may be re-listed on 2.12.2009.

28	Case No.:6/20/83-ALC1/2009	Party Name:KRISHI RASAYAN EXPORTS PVT. LTD.,	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status:Case Deferred
	HQ File :01/83/050/00362/AM10/	RLA File :02/24/040/00064/AM10/	Lic.No/Date:0210129781 30.07.2009	Defer Date:02.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.12.2009.			

29	Case No.:9/20/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status:Case Approved
	HQ File :01/83/050/00365/AM10/	RLA File :04/24/040/00090/AM10/	Lic.No/Date:0410106609 03.08.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.7/150/08-TSW/ dated 3.11.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Solder Paste 63/37 OL107E Tin 63% and Lead 37% (Combination of Paste Flux 361 NAHV 4.95%, 361 NALV 4.95% Tin Alloy Powder 63/37 (Tin & Lead) 73.3%, Tin Alloy Powder 62/36/2 (Tin, Lead & Silver 17.8%)	1 Kg	1. Tin Alloy Powder 63/37 type 3 tin Alloy Powder with the combination of Tin and Lead 2. Tin Alloy Powder 62/36/2 type 3 tin Alloy Powder with the combination of Tin and Lead & Silver 3. Paste Flux 361 NAHV 4. Paste Flux 361 NALV	0.733 Kg 0.178 Kg 0.0495 Kg 0.0495 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

30	Case No.:12/20/83-ALC1/2009	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status:Case Deferred
	HQ File :01/83/050/00368/AM10/	RLA File :03/95/040/00228/AM10/	Lic.No/Date:0310532178 04.08.2009	Defer Date:02.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 12/10/2009 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.12.2009..			

31	Case No.: 16/26/83-ALC1/2009	Party Name:GURIND INDIA PVT LTD	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status: Case Approved
	HQ File :01/83/050/00490/AM10/	RLA File :05/24/040/00258/AM10/	Lic.No/Date:0510249370 15.09.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.7/222/09-TSW/ dated 3.11.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Double layer Laminated Safety Glass 10 MM thick clear Float Toughened Glass + 1.52 MM clear PVB Film + 10 MM Thick clear Toughened Glass (with Crystal Polished)	1.00 Sq. Meter	1. 10 MM Clear Float Glass 2. 0.38 MM Poly Vinyl Butyral Film (PVB Film)	1.26 Sq.mtr. 4.4 Sq. mtr.
	Toughened Float Glass 12 MM Thick Clear Float Toughened Glass (with Crystal Polished)	1.00 Sq. Meter	12 MM Clear Float Glass	1.06 Sq. Meter
	15 MM Thick Clear Float Toughened Glass (with Crystal Polished)	1.00 Sq. Meter	15 MM Clear Float Glass	1.06 Sq. Meter
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

32	Case No.: 3/28/83-ALC1/2009	Party Name:KRISHI RASAYAN EXPORTS PVT. LTD.,	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status: Case Deferred
	HQ File :01/83/050/00531/AM10/	RLA File :02/24/040/00135/AM10/	Lic.No/Date:0210132016 24.09.2009	Defer Date:02.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.12.2009.			

33	Case No.: 4/28/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status: Case Deferred
	HQ File :01/83/050/00532/AM10/	RLA File :10/24/040/00060/AM10/	Lic.No/Date:1010035370 24.09.2009	Defer Date:02.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.12.2009.			

34	Case No.:5/28/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status:Case Deferred
	HQ File :01/83/050/00533/AM10/	RLA File :10/24/040/00061/AM10/	Lic.No/Date:1010035371 24.09.2009	Defer Date:02.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.12.2009.			

35	Case No.:8/32/83-ALC1/2009	Party Name:CHARMINAR JOINTINGS PVT LTD	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status:Case Deferred
	HQ File :01/83/050/00573/AM10/	RLA File :05/23/040/00049/AM10/	Lic.No/Date:0510250821 13.10.2009	Defer Date:02.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 2.12.09.			

36	Case No.:9/32/83-ALC1/2009	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status:Case Approved
	HQ File :01/83/050/00574/AM10/	RLA File :05/23/040/00064/AM10/	Lic.No/Date:0510250823 13.10.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that RLA, letter dated 16/10/2009 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdrawn the case.			

37	Case No.:2/32/83-ALC1/2009	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status:Case Deferred
	HQ File :01/83/050/00567/AM10/	RLA File :34/24/040/00016/AM10/	Lic.No/Date:3410025420 21.10.2009	Defer Date:02.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 2.12.09.			

38	Case No.:6/32/83-ALC1/2009	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status:Case Approved
	HQ File :01/83/050/00571/AM10/	RLA File :05/23/040/00072/AM10/	Lic.No/Date:0510251215 21.10.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that RLA, letter dated 16/10/2009 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdrawn the case.			

	Case No.:1/32/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:32/83-ALC1/2009	Status:Case
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39			04.11.2009	Deferred
	HQ File :01/83/050/00566/AM10/	RLA File :10/24/040/00074/AM10/	Lic.No/Date:1010035792 22.10.2009	Defer Date:02.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 2.12.09.			

40	Case No.:3/32/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status:Case Deferred
	HQ File :01/83/050/00568/AM10/	RLA File :10/24/040/00071/AM10/	Lic.No/Date:1010035788 22.10.2009	Defer Date:02.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 2.12.09.			

41	Case No.:4/32/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status:Case Deferred
	HQ File :01/83/050/00569/AM10/	RLA File :10/24/040/00072/AM10/	Lic.No/Date:1010035790 22.10.2009	Defer Date:02.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 2.12.09.			

42	Case No.:5/32/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status:Case Deferred
	HQ File :01/83/050/00570/AM10/	RLA File :10/24/040/00073/AM10/	Lic.No/Date:1010035791 22.10.2009	Defer Date:02.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 2.12.09.			

43	Case No.:7/32/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status:Case Deferred
	HQ File :01/83/050/00572/AM10/	RLA File :05/24/040/00335/AM10/	Lic.No/Date:0510251327 23.10.2009	Defer Date:02.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 2.12.09.			

	Case No.:10/32/83-ALC1/2009	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status:Case Deferred
	HO File :01/83/050/00575/AM10/	RLA File :03/95/040/00456/AM10/	Lic.No/Date:0310541666	Defer

44			23.10.2009	Date:02.12.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 2.12.09.				

45	Case No.:11/32/83-ALC1/2009	Party Name:SPECTRUM POLYMERS PVT.LTD.,	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status:Case Deferred
	HQ File :01/83/050/00576/AM10/	RLA File :03/95/040/00437/AM10/	Lic.No/Date:0310541723 23.10.2009	Defer Date:02.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 2.12.09.			

46	Case No.:12/32/83-ALC1/2009	Party Name:VVF LIMITED,	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status:Case Deferred
	HQ File :01/83/050/00577/AM10/	RLA File :03/95/040/00433/AM10/	Lic.No/Date:0310541792 23.10.2009	Defer Date:02.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 2.12.09.			

47	Case No.:13/32/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status:Case Deferred
	HQ File :01/83/050/00578/AM10/	RLA File :03/94/040/00564/AM10/	Lic.No/Date:0310541907 23.10.2009	Defer Date:02.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.12.2009.			

48	Case No.:14/32/83-ALC1/2009	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status:Case Deferred
	HQ File :01/83/050/00579/AM10/	RLA File :03/94/040/00603/AM10/	Lic.No/Date:0310542063 23.10.2009	Defer Date:02.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.12.2009.			

	Case No.:15/32/83-ALC1/2009	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status:Case Approved
	HQ File :01/83/050/00580/AM10/	RLA File :03/94/040/00559/AM10/	Lic.No/Date:0310542145 23.10.2009	Defer Date:

49

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. No.14010/62/2008-Ch-II dated 5.9.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Sodium Lauryl Ether Sulphate (Active Matter 69% min.)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide 3. Caustic Soda Lye 4. Sulphur	0.366 Kg 0.163 kg 0.075 Kg 0.060 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

50

Case No.:16/32/83-ALC1/2009	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status:Case Deferred
HQ File :01/83/050/00581/AM10/	RLA File :03/94/040/00560/AM10/	Lic.No/Date:0310542174 23.10.2009	Defer Date:02.12.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.12.2009.			

51

Case No.:17/32/83-ALC1/2009	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status:Case Approved
HQ File :01/83/050/00582/AM10/	RLA File :03/94/040/00126/AM10/	Lic.No/Date:0310542506 26.10.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. No.14010/94/2006-Ch-II dated 1.4.2008 on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Lauric Myristic Amido Propyl Amine Oxide (Active content 32% min.)	1 Kg	1. Lauric Acid 2. Myristic Acid 3. Dimethyl Amino Propyl Amine	0.177 Kg 0.059 Kg 0.111 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

52

Case No.:18/32/83-ALC1/2009	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status:Case deferred
HQ File :01/83/050/00583/AM10/	RLA File :03/94/040/00092/AM10/	Lic.No/Date:0310542508 26.10.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.12.2009.			

53	Case No.:19/32/83-ALC1/2009	Party Name:ARCHIES LTD.	Meet No/Date:32/83-ALC1/2009 04.11.2009	Status:Case Deferred
	HQ File :01/83/050/00584/AM10/	RLA File :05/23/040/00079/AM10/	Lic.No/Date:0510251532 28.10.2009	Defer Date:02.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 2.12.09.			

Date:11.11.2009

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer